## E ITR-5

## INDIAN INCOME TAX RETURN

( Including Fringe Benefit Tax Return)

[For firms, AOPs and BOIs]

[For firms, AOPs and BOIs] (Please see Rule 12 of the Income-tax Rules,1962) (Also see attached instructions) **Assessment Year** 

2 0 0 8 - 0 9

Part .	A-GEN	G	ENERAL													
	Name	2									PAN					
	Is the	re any chang	e in the name	? If yes, please	furnish t	the old na	ıme						·		1	<u>.                                      </u>
NO	ID: - 7-	/53		N 00=		.,	7*11				In .	0.0		/m = = :		****
IATI	Flat/D	oor/Block N	0	Name Of Pr	emises/B	uilding/V	illage				Date o	f forn	nation	(DD/MI	M/YYY	<b>Y</b> )
ORM												/		/		
PERSONAL INFORMATION	Road/	Street/Post (	Office	Area/Locali	ty						Status 2,cooper cooper AOP/Bo person-	erative ative so OP arti	bank-3, ciety-4,	any oth		
PEI	Town	/City/District	t	State				Pin code	e		Retur		Incor	no		
											filed u		tax	ne-		П
	Email	Address		<u> </u>		(STD co	ode)-Pl	one Nu	mber		section (Enter					
						( )					[Please	see			<del>                                     </del>	
	Design	nation of Ass	essing Officer	,	Area Co	ode AC	) Type	Range	e Code	AO No	instruct number		Fring Bene			Ш
											<u></u>		Delle			
	Whetl	her original o	or Revised ret	urn? (Tick) 🗹			Ori	ginal			□ Re	vised				
Ø		ed, then enter . (DD/MM/YYY		Date of filing ori	ginal								,	′ /		
ATU	Res	sidential Stat	us (Tick) 🗹		Resident	t		on-Resid	lent	□ R	esident	but N	ot Ord	linarily	Resi	dent
FILING STATUS				ere a permanei	nt establis	shment (I	PE) in 1	India (Ti	ick) 🗹	☐ Yes				□ No		
<u></u>			n is being file sh following in	d by a represen	itative as	sessee? (7	Tick) 🗹		Yes		[	□ No	)			
	(a)		representati													
	(b)	Address of	the representa	ative												
	( c)	Permanent	Account Num	iber (PAN) of	the repre	sentative										
7	Are yo	ou liable to n	naintain accou	ints as per sect	ion 44AA	? (Tick	<b>Ø</b>	☐ Yes		□ No	)					
AUDIT INFORMATION	Are yo	ou liable for	audit under se	ection 44AB?	(Tick)	<b>7</b>	Yes		l No,	If yes,	furnish	follo	wing i	nforma	tion-	
RM.	(a)	Name of the	auditor sign	ing the tax aud	it report											
NFO	(b)	Membershi	p no. of the a	uditor												
DITI	(c)	Name of the	e auditor (pro	prietorship/ fir	m)											
AU.	(d)	Permanent	Account Num	iber (PAN) of	the prop	rietorshi	p/ firm									
	(e)	Date of aud	it report.													
For Off	ice Use (	Only									For O	ffice U	se Only	y		
											Receip	ot No				
											Date					
											Date					
											Seal a	nd Sigr	nature o	f receivi	ng offi	icial

Nature of business or profession, if more than one business or profession indicate the three main activities/ products   Nature of business or profession, if more than one business or profession indicate the three main activities/ products   S.No.						OI on 31st day of March, 2	บบช
S.No.   Code   [Please see instruction No.9(ii)]				Name and Address		centage of share (if	
S.No.   Code   [Please see instruction No.9(ii)]							
S.No.   (Please see instruction No.9(ii)	ľ	Natu	re of b	usiness or profession, if more than or	ne business or profession	indicate the three main act	ivities/ products
(i)   (ii)   (iii)		S.N	0.			Description	
(iii)				[Please see instruction No.9(11)]		<u> </u>	
Companies   Balance Sheet As On 31 <sup>ST</sup> DAY OF MARCH, 2008(fill items 1 to 5 in a case where regular books of accounts are maintained, otherwise fill item 6)    1		(i)	)				
Companies   Balance Sheet As On 31 <sup>ST</sup> DAY OF MARCH, 2008(fill items 1 to 5 in a case where regular books of accounts are maintained, otherwise fill item 6)    1							
BALANCE SHEET AS ON 31 <sup>ST</sup> DAY OF MARCH, 2008(fill items 1 to 5 in a case where regular books of accounts are maintained, otherwise fill item 6)  1 Partners' / members' fund  a Partners' / members' capital  b Reserves and Surplus  i Revaluation Reserve bii ii Capital Reserve biii iii Any other Reserve biii iv Any other Reserve biiv  v Total (bi + bii + biii + biv)  c Total partners' / members' fund (a + bv)  2 Loan funds  a Secured loans  i Foreign Currency Loans ii Rupee Loans  ii Rupee Loans  A From Banks iiA  B From others iiB  C Total (ai + iiC)  b Unsecured loans  i Foral (ai + iiC)  b Unsecured loans  i From Banks bi ii Total (ai + iiC)  b Unsecured loans  i From others biii ii Total (bi + bii)  c Total Loan Funds (aiii + biii)		(11	,				
Partners' / members' fund		(iii	i)				
b   Reserves and Surplus		-		,	ill item 6)	008(fill items 1 to 3 in a cas	e where regular books of
i   Revaluation Reserve   bi	Ė			/ members' fund	ill item 6)		e where regular books of
iii Statutory Reserve biv v Total (bi + bii + biii + biv) c Total partners'/ members' fund (a + bv)  2 Loan funds  a Secured loans ii Rupee Loans A From Banks B From others iii Total (ai + iiC)  b Unsecured loans  i From Banks ii From others iii Total (bi + bii) c Total Loan Funds (aiii + biii)  c Total Loan Funds (aiii + biii)  b Unsecured loan Funds (aiii + biii)  c Total Loan Funds (aiii + biii)		a	Part	/ members' fund ners' / members' capital	ill item 6)		e where regular books of
iv Any other Reserve		a	Part	/ members' fund ners' / members' capital rves and Surplus	ill item 6)		e where regular books of
V   Total (bi + bii + biii + biv)   bv		a	Part Rese i	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve	ill item 6)		e where regular books of
C   Total partners' members' fund (a + bv)   1c		a	Part Rese i ii	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve	bi bii		e where regular books of
2 Loan funds  a Secured loans  i Foreign Currency Loans  ii Rupee Loans  A From Banks  B From others  C Total (iiA + iiB)  iii Total (ai + iiC)  b Unsecured loans  i From Banks  ii From others  iii From others  iii Total (bi + bii)  c Total Loan Funds (aiii + biii)		a	Part Rese i ii iii	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve	bi bii biii	a	e where regular books of
a Secured loans  i Foreign Currency Loans  ii Rupee Loans  A From Banks  B From others  C Total (iiA + iiB)  iii Total (ai + iiC)  b Unsecured loans  i From Banks  ii From others  bii From others  iii Total (bi + bii)  c Total Loan Funds (aiii + biii)		b	Rese i ii iii iv	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv)	bi bii biii	bv	e where regular books of
i Foreign Currency Loans ii Rupee Loans  A From Banks iiB C Total (iiA + iiB) iii Total (ai + iiC)  b Unsecured loans i From Banks ii From others iii Total (bi + bii)  c Total Loan Funds (aiii + biii)		a b	Rese i ii iii iv v Tota	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv)	bi bii biii	bv	e where regular books of
ii Rupee Loans  A From Banks iii B C Total (iiA + iiB) iii Total (ai + iiC)  b Unsecured loans  i From Banks ii From others iii Total (bi + bii)  c Total Loan Funds (aiii + biii)		a b	Rese i ii iii iv v Tota	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds	bi bii biii	bv	e where regular books of
B   From others   iiB		a b	Rese i ii iii iv v Tota an fun	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans	bi bii biii biiv	bv	e where regular books of
C   Total ( iiA + iiB)   iiC     aiii		a b	Rese i ii iii iv v Tota an fun	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans	bi bii biii biiv	bv	e where regular books of
iii Total (ai + iiC)  b Unsecured loans  i From Banks ii From others iii Total (bi + bii)  c Total Loan Funds (aiii + biii)  aiii  aiii  biii  2c		a b	Rese i ii iii iv v Tota an fun	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans	bi bii biii biiv	bv	e where regular books of
b Unsecured loans  i From Banks ii From others iii Total (bi + bii)  c Total Loan Funds (aiii + biii)  b Unsecured loans bii biii  2c		a b	Rese i ii iii iv v Tota an fun	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks	bi bii biii biii biv	bv	e where regular books of
i From Banks ii From others bii Total (bi + bii) c Total Loan Funds (aiii + biii)  bii 2c		a b	Rese i ii iii iv v Tota an fun Secu i ii	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB)	bi bii biii biii biv	bv 1c	e where regular books of
ii From others iii Total (bi + bii) c Total Loan Funds (aiii + biii)  biii  2c		c Lo	Rese i ii iii iv v Tota an fun Secu i iii	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB) Total (ai + iiC)	bi bii biii biii biv	bv 1c	e where regular books of
iii Total (bi + bii) c Total Loan Funds (aiii + biii)  biii  2c		c Lo	Rese i ii iii v v Tota an fun Secu i iii u unse	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB) Total (ai + iiC) cured loans	bi bii biii biii biiv ai Aii BiiC	bv 1c	e where regular books of
c Total Loan Funds (aiii + biii)  2c		c Lo	Rese i ii iii iv v Tota an fun Secu i iii Unse	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB) Total (ai + iiC) cured loans From Banks	bi bii biii biiv aii ai ai ai bii bii bii bii bii bii bi	bv 1c	e where regular books of
		c Lo	Rese i ii iii iv v Tota an fun Secu i iii u iii u secu i iii iii	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB) Total (ai + iiC) cured loans From Banks From Banks From Others	bi bii biii biiv aii ai ai ai bii bii bii bii bii bii bi	bv 1c	e where regular books of
- p- vavaavu viid 1111/1111/1		a b b c c Lo	Rese i ii iii v v Tota an fun Secu iii iii unse i iii iiii	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB) Total (ai + iiC) cured loans From Banks From others Total (bi + bii)	bi bii biii biiv aii ai ai ai bii bii bii bii bii bii bi	bv 1c aiii	e where regular books of
	2	a b b c c De	Rese i ii iii iv v Tota an fun Secu i iii iii Unse i iii Tota	/ members' fund ners' / members' capital rves and Surplus Revaluation Reserve Capital Reserve Statutory Reserve Any other Reserve Total (bi + bii + biii + biv) I partners'/ members' fund (a + bv) ds red loans Foreign Currency Loans Rupee Loans A From Banks B From others C Total (iiA + iiB) Total (ai + iiC) cured loans From Banks From others Total (bi + bii) I Loan Funds (aiii + biii)	bi bii biii biiv aii ai ai ai bii bii bii bii bii bii bi	biii 2c	e where regular books of

1	1	Fixe	d asse	ets			
		a	Gross	s: Block	1a		
		b	Depr	eciation	1b		
		c	Net B	Block (a – b)	1c		
		d	Capit	tal work-in-progress	1d		
		e	Total	(1c + 1d)		1e	
2	2	Inve	stmer	nts			
	_	a		-term investments			
			i	Government and other Securities - Quoted	ai		
				Government and other Securities – Unquoted	aii		
	-			Total (ai + aii)		aiii	
	_	b	- 1	t-term investments	1 1		
			1	Equity Shares	bi		
				Preference Shares	bii		
				Debenture	biii		
	-			Total (bi + bii + biii)		biv	
-	$\dashv$			investments (aiii + biv)		2c	
3	5 (			ssets, loans and advances			
	}	a		ent assets			
			i	Inventories  Stores/consumables including packing			
				A material	iA		
				B Raw materials	iB		
2				C Stock-in-process	iC		
				D Finished Goods/Traded Goods	iD		
				E Total $(iA + iB + iC + iD)$		iE	
			ii	Sundry Debtors		aii	
			iii	Cash and Bank Balances	1 1		
				A Cash-in-hand	iiiA		
				B Balance with banks	iiiB		
				C Total (iiiA + iiiB)		iiiC	
				Other Current Assets		aiv	
	-			Total current assets (iE +aii + iiiC + aiv)		av	
	_	b		s and advances	1 1		
				Advances recoverable in cash or in kind or for value to be received	bi		
			ii	Deposits, loans and advances to corporate and	bii		
				others Balance with Revenue Authorities	biii		
				Total (bi + bii + biii)	מונט	biv	
	}			1 (av + bv)		3c	
	ŀ			ent liabilities and provisions			
	-	u		Current liabilities			
				A Sundry Creditors	iA		
				B Liability for Leased Assets	iB		
				C Interest Accrued on above	iC		
				D Interest accrued but not due on loans	iD		
				E Total (iA + iB + iC + iD)	11	iE	
			ii	Provisions			
				A Provision for Income Tax	iiA		
				B Provision for Fringe Benefit Tax	iiB		
				C Provision for Wealth Tax	iiC		
				Provision for Leave	iiD		
				encashment/Superannuation/Gratuity			
				E Other Provisions	iiE	iiF	
				H Total (iiA + iiB + iiC + iiD + iiE + iiF + iiG)		-11	

			iii Total (iE + iiF)	diii	
		e	Net current assets (3c – diii)	3e	
	4	a	Miscellaneous expenditure not written off or adjusted 4a		
		b	Deferred tax asset 4b		
		c	Profit and loss account/ accumulated balance 4c		
		d	Total (4a + 4b + 4c)	4d	
	5	Tota	l, application of funds (1e + 2c + 3e +4d)	5	
ACCOUNT CASE		furn	case where regular books of account of business or profession are not maintained, ish the following information as on 31st day of March, 2007, in respect of business or ession		
CCOL		a	Amount of total sundry debtors	6a	
AC CA		b	Amount of total sundry creditors	6b	
NO		с	Amount of total stock-in-trade	6c	
		d	Amount of the cash balance	6d	

and Loss Account for the previous year 2007-08(fill items 1 to 51 in a case where regular books

Part	A-F	P& L Profit and Loss Account for the previous year maintained, otherwise fill item 52)	<b>ar 2007-08</b> (fill items 1 to 51 in a c	case wl	here regular books of accounts
	1	Sales/ Gross receipts of business or profession (Net of returns and refunds and duty or tax, if any)		1	
•	2	Duties, taxes and cess, received or receivable, in respect of go	ods and services sold or supplied		
i		a Union Excise duties	2a	-	
		b Service tax	2b		
E		c VAT/ Sales tax	2c		
OUN		d Any other duty, tax and cess	2d		
ACCOUNT		e Total of duties, taxes and cess, received or receivable(1a-	+1b+1c+1d)	2e	
	3	Other income			
PROFIT AND LOSS		a Rent	3a		
S		b Commission	3b		
T A		c Dividend	3c		
OFI		d Interest	3d		
		e Profit on sale of fixed assets	3e		
CREDITS TO		f Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)	3f		
TIG		g Profit on sale of other investment	3g	_	
CRE		h Profit on account of currency fluctuation	3h	_	
		i Agriculture income	3i		
		j Any other income	3j		
		k Total of other income [(i)to(x)]		3k	
	4	Closing Stock		4	
	5	Totals of credits to profit and loss account (1+2e+3k+4)		5	
ļ	6	Opening Stock		6	
ļ		Purchases (net of refunds and duty or tax, if any)		7	
INI	8	Duties and taxes, paid or payable, in respect of goods and ser	vices purchased	_	
ACCOUNT		a Custom duty	8a	_	
		b Counter vailing duty	8b	_	
ross		c Special additional duty	8c	_	
		d Union excise duty	8d	_	
AND		e Service tax	8e	_	
		f VAT/ Sales tax	8f		
PROFIT		g Any other tax, paid or payable	8g		
		h Total (8a+8b+8c+8d+8e+8f+8g)		8h	
S	9	Freight		9	
DEBITS TO	10	Consumption of stores and spare parts		10	
DE				11	
ļ				12	
	13	Repairs to building		13	

14	Repairs to machinery		14	
-	Compensation to employees		17	
15		15.	-	
	a Salaries and wages b Bonus	15a 15b	-	
		150	-	
		15d	-	
	d Leave encashment  e Leave travel benefits	<del>                                     </del>	-	
		15e	-	
	f Contribution to approved superannuation fund	15f		
	g Contribution to recognised provident fund	15g	-	
	h Contribution to recognised gratuity fund	15h	-	
	i Contribution to any other fund . Any other benefit to employees in respect of which an	15i	-	
	expenditure has been incurred	15j		
	k Fringe benefit tax paid or payable	15k		
	1 Total compensation to employees (15a+15b+15c+15d+15	e+15f+15g+15h+15i+15j+15k)	15l	
16	Insurance			
	a Medical Insurance	16a		
	b Life Insurance	16b		
	c Keyman's Insurance	16c		
	d Other Insurance	16d		
	e Total expenditure on insurance (16a+16b+16c+16d)	<u> </u>	16e	
17	Workmen and staff welfare expenses		17	
	Entertainment		18	
19	Hospitality		19	
-	Conference		20	
-	Sales promotion including publicity (other than advertisemen	nt)	21	
	Advertisement		22	
-	Commission		23	
-	Hotel , boarding and Lodging		24	
-	Traveling expenses including foreign traveling		25	
-	Conveyance expenses		26	
-	Telephone expenses		27	
-	Guest House expenses		28	
-	Club expenses		29	
-	Festival celebration expenses		30	
-	Scholarship		31	
-			32	
-	Gift			
	Donation Rates and taxes, paid or payable to Government or any local	hody (excluding taxes on	33	
34	income)	~~ Jay (cacinaing taxes on		
	a Union excise duty	34a		
	b Service tax	34b		
	c VAT/ Sales tax	34c		
	d Cess	34d		
	e Any other rate, tax, duty or cess	34e		
	f Total rates and taxes paid or payable (34a+34b+34c+34c	1+34e)	34f	
35	Audit fee		35	
36	Other expenses		36	
37	Bad debts		37	
38	Provision for bad and doubtful debts		38	
39	Other provisions		39	
40	Profit before interest, depreciation and taxes		40	
	[5 - (6 + 7 + 8h + 9  to  14 + 15k + 16e + 17  to  33 + 34f + 35  to  3]	59) <u>]</u>		
-	Interest		41	
-	Depreciation (10.45.45)		42	
43	Profit before taxes (40-41-42)		43	

Amount transferred to any special reserve

	m		enditure for the purposes of promoting family	6m			
	n		ning amongst employees sum received from employees as contribution to				
			provident fund or superannuation fund or any				
			set up under ESI Act or any other fund for the	6n			
			are of employees to the extent credited to the				
	0	_	other disallowance	60			
	р		al amount disallowable under section 36 (total of 6	<u> </u>	60)	6р	
7	•	<u> </u>	<u> </u>			°P	
,		_	debited to the profit and loss account, to the extenditure of personal nature;	7a	sanowable under section 37		
		_	enditure on advertisement in any souvenir,	/ a			
			chure, tract, pamphlet or the like, published by a	7b			
			tical party;				
	c		enditure by way of penalty or fine for violation of	7c			
	d		law for the time being in force; other penalty or fine;	7d			
	u		enditure incurred for any purpose which is an	/u			
	e		nce or which is prohibited by law;	7e			
	f		ount of any liability of a contingent nature	7f			
	g		ount of expenditure in relation to income which	7g			
			s not form part of total income				
	h i		other amount not allowable under section 37 al amount disallowable under section 37(total of 7).	7h	/h)	7i	
8			ounts debited to the profit and loss account, to the		*	/1	
	7.8.		Amount disallowable under section 40 (a)(i),		10 4154110 (146110 411401 50001011 10		
		a	40(a)(ia) and 40(a)(iii) on account of non-	Aa			
		"	compliance with the provisions of Chapter	114			
			XVII-B Amount paid as securities transaction tax	A 1-			
			Amount paid as fringe benefit tax	Ab			
		С	· · · · · · · · · · · · · · · · · · ·	Ac			
		d	Amount of tax or rate levied or assessed on the basis of profits	Ad			
		e	Amount paid as wealth tax	Ae			
		f	Amount of interest, salary, bonus, commission	Af			
		1	or remuneration paid to any partner or member	AI			
				1			
		g	Any other disallowance	Ag			
		h	Any other disallowance Total amount disallowable under section 40(total	of A		8Ah	
		h Any	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any prece	of A		8Ah 8B	
9	ъ.	h Any duri	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year	of A	previous year but allowable		
9	Amo	h Any duri	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the exte	of A	previous year but allowable		
9	Amo	h Any duri ounts	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year	of A	previous year but allowable		
9	Amo	h Any duri ounts Amo 40A	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the extending paid to persons specified in section (2)(b)  ount paid otherwise than by account payee	of A ding nt di	previous year but allowable		
9	Amo	h Any duri ounts Amo 40A Amo	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the extension to persons specified in section (2)(b)  ount paid otherwise than by account payee que or account payee bank draft disallowable	of A	previous year but allowable		
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9	Amo	Any duri ounts Amo 40A Amo cheo und	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the externation to persons specified in section (2)(b)  Ount paid otherwise than by account payee que or account payee bank draft disallowable er section 40A(3) – 100% disallowance vision for payment of gratuity	of A ding nt di	previous year but allowable		
9	Amo	Any duri ounts Amo 40A Amo chec und Prov	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceding the previous year debited to the profit and loss account, to the extension spaid to persons specified in section (2)(b)  ount paid otherwise than by account payee que or account payee bank draft disallowable er section 40A(3) – 100% disallowance	of A ding nt di 9a 9b	previous year but allowable		
9	Amo	Amo duriounts Amo 40A Amo chec und Prov any setti com	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the externation of the present specified in section (2)(b)  Ount paid otherwise than by account payee que or account payee bank draft disallowable er section 40A(3) – 100% disallowance vision for payment of gratuity  sum paid by the assessee as an employer for ng up or as contribution to any fund, trust, pany, AOP, or BOI or society or any other	of Ading nt di	previous year but allowable		
9	Amo	Amode	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the externation of the present specified in section (2)(b)  Ount paid otherwise than by account payee que or account payee bank draft disallowable er section 40A(3) – 100% disallowance vision for payment of gratuity  sum paid by the assessee as an employer for ng up or as contribution to any fund, trust, pany, AOP, or BOI or society or any other tution;	of A ding nt di 9a 9b 9c	previous year but allowable		
9	Amo	Any duritounts Amo 40A Amo chec und Prov any setti com insti	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any precent the previous year debited to the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account payer (2)(b)  The profit and loss account, to the externation of the profit and loss account payer (2)(b)  The profit and loss account, to the externation of the profit and loss account payer (2)(b)  The profit and loss account, to the externation of the profit and loss account payer (2)(b)  The profit and loss account, to the externation of the profit and loss account, to the externation of the externati	of A ding nt di 9a 9b 9c 9d	previous year but allowable sallowable under section 40A	8B	
	Amo	Any durits Amo 40A Amo chec undo Prov any setti com insti	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account payee of the profit of the profit and loss account payee or account payee bank draft disallowable er section 40A(3) – 100% disallowance vision for payment of gratuity  sum paid by the assessee as an employer for ng up or as contribution to any fund, trust, pany, AOP, or BOI or society or any other tution; other disallowance  all amount disallowable under section 40A (total of	of Adding nt di 9a 9b 9c 9d 9e f 9a t	previous year but allowable sallowable under section 40A		
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10	a b c d Any the j	h Any duri ounts Ama 40A Ama chec und Prov any setti com insti Any Tota	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account payee of the profit of the profit and loss account payee or account payee bank draft disallowable er section 40A(3) – 100% disallowance vision for payment of gratuity  sum paid by the assessee as an employer for ng up or as contribution to any fund, trust, pany, AOP, or BOI or society or any other tution; other disallowance  all amount disallowable under section 40A (total of	of A ding nt di 9a 9b 9c 9d 9e f 9a t	previous year but allowable sallowable under section 40A	8B	
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10	e f Any the j a b	Any duriounts  Amadada  Amadada  Amadada  Amadada  Provints  any setti com insti Any Tota  Any provints	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account, to the externation of the profit and loss account payee que or account payee bank draft disallowable er section 40A(3) – 100% disallowance vision for payment of gratuity  sum paid by the assessee as an employer foring up or as contribution to any fund, trust, pany, AOP, or BOI or society or any other tution; other disallowance all amount disallowable under section 40A (total of the profit	of A ding nt di 9a 9b 9c 9d 9e f 9a t g pro	previous year but allowable sallowable under section 40A	8B	
10	e e f Any the j a b	Any duriounts  Amadada  Amadada  Amadada  Amadada  Provints  Any setti  com insti  Any  Tota  Any  Any  provints  Any  Any  provints  Any  Any  com  Any  co	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the exterior account paid to persons specified in section (2)(b)  Ount paid otherwise than by account payee que or account payee bank draft disallowable er section 40A(3) – 100% disallowance vision for payment of gratuity  sum paid by the assessee as an employer for ng up or as contribution to any fund, trust, pany, AOP, or BOI or society or any other tution;  other disallowance  all amount disallowable under section 40A (total of ount disallowed under section 43B in any preceding ous year  sum in the nature of tax, duty, cess or fee under law  sum payable by way of contribution to any vident fund or superannuation fund or gratuity lor any other fund for the welfare of employees sum payable to an employee as bonus or mission for services rendered  sum payable as interest on any loan or rowing from any public financial institution or a efinancial corporation or a State Industrial stment corporation  sum payable as interest on any loan or	of A ding nt di 9a 9b 9c 9d 9e f 9a t g pro	previous year but allowable sallowable under section 40A	8B	
10	e f Any the j a b	Any duriounts  Amadada  Amadada  Amadada  Amadada  Provints  any setti  com insti  Any  Tota  Any  Any  provints  Any  Any  com  Any  com  Any  born  Stat  inve  Any  born	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the exterior account paid to persons specified in section (2)(b)  Ount paid otherwise than by account payee que or account payee bank draft disallowable er section 40A(3) – 100% disallowance vision for payment of gratuity  sum paid by the assessee as an employer for ng up or as contribution to any fund, trust, pany, AOP, or BOI or society or any other tution;  other disallowance all amount disallowable under section 40A (total of ount disallowed under section 43B in any preceding ous year  sum in the nature of tax, duty, cess or fee under law  sum payable by way of contribution to any vident fund or superannuation fund or gratuity lor any other fund for the welfare of employees sum payable to an employee as bonus or mission for services rendered  sum payable as interest on any loan or rowing from any public financial institution or a efinancial corporation  sum payable as interest on any loan or rowing from any scheduled bank	9a 9b 9c 9d 10a 10b 10c 10d 10e	previous year but allowable sallowable under section 40A	8B	
10	a b c d f Anny the j a b c d	Any duriounts  Amed 40A  Amed 40A  Amed 40A  Proving any setti  Compreving Any proving Any proving Any proving Any proving Any proving Any proving Any horrive Any horrive Any horrive Any horrive Any horrive Any horrive Any	Any other disallowance  Total amount disallowable under section 40(total amount disallowed under section 40 in any preceng the previous year debited to the profit and loss account, to the exterior account paid to persons specified in section (2)(b)  Ount paid otherwise than by account payee que or account payee bank draft disallowable er section 40A(3) – 100% disallowance vision for payment of gratuity  sum paid by the assessee as an employer for ng up or as contribution to any fund, trust, pany, AOP, or BOI or society or any other tution;  other disallowance  all amount disallowable under section 40A (total of ount disallowed under section 43B in any preceding ous year  sum in the nature of tax, duty, cess or fee under law  sum payable by way of contribution to any vident fund or superannuation fund or gratuity lor any other fund for the welfare of employees sum payable to an employee as bonus or mission for services rendered  sum payable as interest on any loan or rowing from any public financial institution or a efinancial corporation or a State Industrial stment corporation  sum payable as interest on any loan or	9a 9b 9c 9d 9e f 9a t g pro 10a 10c 10d 10e 10f	previous year but allowable sallowable under section 40A  o 9e) evious year but allowable during	8B	

			on 43B:-	ious year but disanowable under		
		a	Any sum in the nature of tax, duty, cess or fee under	11a		
		b	any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity	11b		
			fund or any other fund for the welfare of employees			
		С	Any sum payable to an employee as bonus or commission for services rendered	11c		
		d	Any sum payable as interest on any loan or			
			borrowing from any public financial institution or a State financial corporation or a State Industrial	11d		
			investment corporation			
		e	Any sum payable as interest on any loan or borrowing from any scheduled bank	11e		
		f	Any sum payable towards leave encashment	11f		
		g	Total amount disallowable under Section 43B(total of	11a to 11f)	11g	
	12	Amo	unt of credit outstanding in the accounts in respect of			
		a	Union Excise Duty	12a		
		b	Service tax	12b		
		c	VAT/sales tax	12c		
		d	Any other tax	12d		
		e	Total amount outstanding (total of 12a to 12d)		12e	
	13	Amo	unts deemed to be profits and gains under section 33A	AB or 33ABA or 33AC	13	
	14	Any	amount of profit chargeable to tax under section 41		14	
	15		unt of income or expenditure of prior period credited	or debited to the profit and loss	15	
		acco	unt (net)			
Part	t A –	QD	Quantitative details (optional in a case not liable for a	uudit under section 44AB)		
	(a)	In tl	e case of a trading concern			
			Opening stock		1	
		2	Purchase during the previous year		2	
		3	Sales during the previous year		3	
		4	Closing stock		4	
			Shortage/ excess, if any		5	
	(b)	In tl	e case of a manufacturing concern		_	
		6	Raw materials			
п			a Opening stock b Purchases during the previous year		6a	
ETA			Consumption during the provious year		6b	
E D			0.11.2		6c	
III			e Closing stock		6d 6e	
QUANTITIVE DETAILS			f Yield finished products		6f	
ÓΩ			g Percentage of yield		6g	
			h Shortage/ excess, if any		6h	
		7	Finished products/ By-products			
			a opening stock		7a	
			b purchase during the previous year		7b	
			c quantity manufactured during the previous year		7c	
			d sales during the previous year		7d	
			e closing stock		7e	
			f shortage/ excess, if any		7f	
Parí	t B -	TI_	Computation of total income			
(11			me from house property (4c of Schedule-HP) (enter nil	if loss)	1	
ME			its and gains from business or profession			
TOTAL INCOME			Profit and gains from business other than speculative	2i		
I I			business (A37 of Schedule-BP)	2"		
OTA		ii	Profit and gains from speculative business (B41 of Schedule-BP) (enter nil if loss)	2ii		
Ι		iii	Total (2i + 2ii) (enter nil, if loss and carry this figure to it	loss to Schedule CYLA)	2iii	

3 (	Capital gains				
	a Short term				
	i Short-term (under section 111A) (A7 of Schedule- CG) (enter nil if loss)	3ai			
	ii Short-term (others) (A8 of Schedule-CG)	3aii			
	iii Total short-term (3ai + 3aii)	3aiii			
Ī	b Long-term (B6 of Schedule-CG) (enter nil if loss)	3b			
	c Total capital gains (3aiii + 3b) (take the figure adjusted	to So	chedule CYLA)	3c	
ı I	Income from other sources				
	a from sources other than from owning race horses (3 of Schedule OS)	4a			
	<b>b</b> from owning race horses (4c of Schedule OS) (enter nil if loss)	4b			
	c   Total (4a + 4b)			4c	
5 ]	Total (1 + 2c + 3c +4c)			5	
5 I	Losses of current year to be set off against 6 (total of 2vii,3	vii an	d 4vii of Schedule CYLA)	6	
7 I	Balance after set off current year losses (6 – 7)			7	
3 I	Brought forward losses to be set off losses against 6 (total of	of 2vi	i, 3vii and 4vii of Schedule BFLA)	8	
9 (	<b>Gross Total income (6 – 7 – 8)</b> (also 5vii of Schedule BFLA)			9	
0 I	Deductions under Chapter VI-A ( k of Schedule VIA)			10	
1 7	Total income (10 – 11)			11	
2	Net agricultural income/ any other income for rate purpos	e (4 a	of Schedule EI)	12	
3 '	'Aggregate income' (11 + 12)			13	
4 I	Losses of current year to be carried forward (total of xi of x	Schea	lule CFL)	14	

Part			Computation of tax liability on total income			
	1		payable on total income			
		a	Tax at normal rates	1a		
		b	Tax at special rates (11 of Schedule-SI)	1b		
		c	Tax Payable on Total Income (1a + 1b)		1c	
	2	Reb	ate under section 88E (4 of Schedule-STTR)		2	
Ľ	3	Bala	nce Tax Payable (1 -2)		3	
ILL	4	Sur	charge on 3		4	
IAB	5	Edu	cation cess, including secondary and higher education c	ess on (3 + 4)	5	
XI	6	Gro	ss tax liability (3 + 4 + 5)		6	
COMPUTATION OF TAX LIABILITY	7	Tax	relief			
OZ		a	Section 90	7a		
100		b	Section 91	7b		
TA		с	Total (7a + 7b)		7c	
MPI	8	Net	tax liability (6 – 7c)		8	
[O	9	Inte	rest payable			
		a	For default in furnishing the return (section 234A)	9a		
		b	For default in payment of advance tax (section 234B)	9b		
		с	For deferment of advance tax (section 234C)	9с		
		d	Total Interest Payable (9a+9b+9c)		9d	
	10	Agg	regate liability (8 + 9d)		10	
	11	Tax	es Paid			
		a	Advance Tax (from Schedule-IT)	11a		
Q		b	TDS (column7 of Schedule-TDS2)	11b		
PAI		c	TCS (column 7 of Schedule-TCS)	11c		
FAXES PAID		d	Self Assessment Tax (from Schedule-IT)	11d		
TAX		e	Total Taxes Paid (11a+11b+11c + 11d)	·	11e	
	12	Amo	ount payable (Enter if 10 is greater than 11e, else enter 0) (10 -	- 11e)	12	
	13	Refu	and (If 11e is greater than 10, also give the bank account details	in Schedule-BA)	13	

## PART-C

Par	t C	Computation of Fringe Benefits a	ınd fringe l	benef	it tax												
	1	Value of fringe benefits															
		a for first quarter		1a													
×		b for second quarter		1b						$\dashv$							
ľΤ		c for third quarter		1c						$\dashv$							
EE		d for fourth quarter		1d						-							
Ë		•	24: 6		1 1 CD)						1.						
E B		e Total fringe benefits (1a + 1b + 1c + 1d) ( al.	so 24 iv of S	Schea	lule-FB)						1e						
S		Fringe benefit tax payable [30% of 1e]									2						
ΞE	3	Surcharge on 2									3						
2	4	Education cess, secondary and higher education	cess on (2	+ 3)							4						
S	5	Total fringe benefit tax liability $(2 + 3 + 4)$									5						
EFI	6	Interest payable															
Ξ		a For default in payment of advance tax (sect	ion	6a						$\dashv$							
E B		115WJ (3)															
S		b For default in filing of the return ( section 1	15WK)	6b													
ΞE		c Total interest payable									6c						
OF	7	Aggregate liability (5 + 6c)									7						
COMPUTATION OF FRINGE BENEFITS AND FRINGE BENEFIT TAX	8	Taxes paid															
AT		a Advance fringe benefit tax (from Schedule-F.	BT)	8a						$\dashv$							
TI		b On self-assessment (from Schedule-FBT)	,	8b						$\dashv$							
OMI		c Total Taxes Paid (8a + 8b)		OD							8c						
၁	0	` ′									9						
		Tax Payable (Enter if 7 is greater than 8c, else enter 0															
	10	Refund (enter If 8c is greater than 7, else enter 0) also	give the ban	k acco	ount detai	ls in	Sched	ule-BA	1		10						
prev	ious peten	n accordance with the provisions of the Income-ta year relevant to the assessment year 2008-2009. I f tt to make this return and verify it.  Date					ing th		rn in 1								
Sch	edule	In case of refund, please furnish the fo	ollowing in	form	ation in	resj	pect o	f banl	k acco	unt i	n w	hich r	efund	is to b	e cre	dited	i
		Enter your bank account number (mandatory in co	asa of rafuna	<i>1</i> )											T	T	
		Do you want your refund by $\square$ cheque, or $\square$			tly into y	70111	, bonl	7 0000	t? (	tials a		n li o a h l	(a. <b>57</b> ()				
		In case of direct deposit to your bank account gi				your	Dank	acco	unt: (	иск а	s ap <sub>l</sub>	nicavi	<u>e æi)</u>				
		CR Code			f Accoun	+ /+:	ale aa a		Lia EXI		П	Savin	ge.	Г	Cu	rrent	
	IVIIC	A Cour	1 y	pe o	Accoun	ii (ii	ck as a	рриса	oie 🖭 )			Savin	gs		Cui	Tent	•
Sche	dule	HP Details of Income from House Proper	rty (Please	refer	instructi	ons	)										
		Address of property 1	own/ City						State				PIN	Code			
	1																
		(Tick) ☑ if let out □	lame of Te	nant					PAN	of To	nan	t (ont	tional)				
		(Tick) El 11 let out							1			(0)	1011111)				1
															$\perp$		
		Annual letable value/ rent received or received	vable (high	er if l	let out for	r wh	iole of	the ye	ear, lo	wer	1a						
ZTY		if let out for part of the year) b The amount of rent which cannot be realize	hd	1b													
HOUSE PROPERTY		c Tax paid to local authorities	·u	1c						$\dashv$							
RO		d Total (1b + 1c)		1d						$\exists$							
SE I		e Balance (1a – 1d)									1e						
OU		f 30% of 1e		1f													
H		g Interest payable on borrowed capital		1g													
		h Total (1f + 1g)									1h						
		i Income from house property 1 (1e – 1h)							1		1i		_				
	,	Address of property 2	Cown/ City						State				PIN	Code			
	2																
		(Tick) ☑ if let out □	lame of Te	nant					PAN	of To	enan	t (opt	ional)	ı I			

	a Annual letable value/ rent received or if let out for part of the year)	receivable (hig	gher if	let out for whole of the	year,	lowe	2r 2a						
	b The amount of rent which cannot be re	alized	2b										
	c Tax paid to local authorities		2c										
	d Total (2b + 2c)		2d										
	e Balance (2a – 2d)						2e						
	f 30% of 2e		2f										
	g Interest payable on borrowed capital		2g										
	h Total (2f + 2g)		•				2h						
	i Income from house property 2 (2e – 2h	)					2i						
	Address of property 3	Town/ City	y		Sta	te			Pl	IN Co	ode		
3													
	(Tick) ☑ if let out □	Name of T	enan	ţ	PA	N of	Tena	nt (o	ption	al)			
													I
		. 11 //:	1 .,			,						<u> </u>	
	a Annual letable value/ rent received or if let out for part of the year)	eceivable (hig	gher if	let out for whole of the	year,	lowe	3a						
	b The amount of rent which cannot be re	alized	3b										
	c Tax paid to local authorities		3c										
	d Total (3b + 3c)		3d										
	e Balance (3a – 3d)						3e						
	f 30% of 3e		3f										
	g Interest payable on borrowed capital		3g										
	h Total (3f + 3g)						3h						
	i Income from house property 3 (3e – 3h	)					3i						
4	Income under the head "Income from house	e property"											
•	a Rent of earlier years realized under sec	tion 25A/AA					4a						
•		n under sectio	on 251	30% after deducting			4b						
	b Arrears of rent received during the year	<u>ir unuer secuc</u>											

Schedule	BP	X										
A	Fro	m business or profession other than speculative busines	S									
		Profit before tax as per profit and loss account (item 4	3 or	item 52d of Part A-P&L )	1							
	2	Net profit or loss from speculative business included	2									
		in 1										
	3	Income/ receipts credited to profit and loss account	3									
		considered under other heads of income			_							
	4	Profit or loss included in 1, which is referred to in	4									
		section 44AD/44AE/44AF/44B/44BB/44BBA/44BBB/44D/44DA Chapter-XII-G/ First Schedule of Income-										
7		tax Act										
0	5	Income credited to Profit and Loss account (included i	-									
PROFESSION		a share of income from firm(s) 5a										
OF		b Share of income from AOP/ BOI	5b									
PR		c Any other exempt income	5c									
OR		d Total exempt income	5d									
	6	Balance (1-2-3-4-5d)			6							
NE	7 Expenses debited to profit and loss account considered under other heads of income											
ISI												
INCOME FROM BUSINESS	8	Expenses debited to profit and loss account which	8									
SO		relate to exempt income										
E		Total (7 + 8)	9									
M		Adjusted profit or loss (6+9)			10							
Ş		Depreciation debited to profit and loss account include	ed in	9	11							
	12	Depreciation allowable under Income-tax Act		T								
		i Depreciation allowable under section 32(1)(ii)	12i									
		(column 6 of Schedule-DEP)	12ii		-							
		ii Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of	1211									
		IT Rules)										
		iii Total (12i + 12ii)	12iii									
	13	Profit or loss after adjustment for depreciation (10 +1	13									
		Amounts debited to the profit and loss account, to the			13							
	•	extent disallowable under section 36 (6p of Part-OI)	••									
				L								

	A 11'4 14 41 6'4 11 4 4 41	15	1
	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7i of Part-OI)	15	
16	Amounts debited to the profit and loss account, to the		
	extent disallowable under section 40 (8Ah of Part-OI)		
	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of Part-OI)	17	
	Any amount debited to profit and loss account of the	18	
	previous year but disallowable under section 43B		
19	(11g of Part-OI) Interest disallowable under section 23 of the Micro,	19	
	Small and Medium Enterprises Development		
	Act,2006		
	Deemed income under section 41	20	
	Deemed income under section 33AB/33ABA/35ABB/72A/80HHD/80-IA	21	
	Any other item or items of addition under section 28	22	
	to 44DA		
	Any other income not included in profit and loss account/any other expense not allowable (including	23	
	income from salary, commission, bonus and interest		
	from firms in which assessee is a partner)		
	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23)		24
	Deduction allowable under section 32(1)(iii)	25	
	Amount of deduction under section 35 in excess of the amount debited to profit and loss account (item vii(4)	26	
	of Schedule ESR)		
	Any amount disallowed under section 40 in any	27	
	preceding previous year but allowable during the previous year(8Bof Part-OI)		
28	Any amount disallowed under section 43B in any	28	
	preceding previous year but allowable during the previous year(10g of Part-OI)		
29	Deduction under section 35AC	29a	
	a Amount, if any, debited to profit and loss account	29a	
	b Amount allowable as deduction	29b	
	c Excess amount allowable as deduction	29c	
30	(29b – 29a)	30	
	Any other amount allowable as deduction Total (25 + 26 + 27+28 +29c +30)	30	21
	Income (13 + 24 – 31)		31 32
	Profits and gains of business or profession deemed to l	be under -	32
	i Section 44AD	331	
	ii Section 44AE	33ii	
	iii Section 44AF	33iii	
1		1	
	iv Section 44B	33iv	
	v Section 44BB	33iv 33v	
	v Section 44BB vi Section 44BBA	33v	
	v Section 44BB vi Section 44BBA	33vi 33vii 33vii	
	v Section 44BB vi Section 44BBA vii Section 44BBB	33vi 33vii	
	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D	33vi 33vii 33vii 33	
	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA	33vi 33vii 33viii 33 viii 33ix	
	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G	33vi 33vii 33vii 33 viii 33ix 33 x	33xii
	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A	33vi 33vii 33 viii 33ix 33 x 33 x	33xii 34
	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section-	33vi 33vii 33viii 33 viiii 33ix 33 x 33xi A/10B/10BA (32 + 33x)	
	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A)	33vi 33vi 33vii 33vii 33 viii 33ix 33 x 33xi  A/10B/10BA (32 + 33x)	
	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi)  Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) ii 10AA (d of Schedule-10AA)	33vi 33vi 33vii 33vii 33 viii 33ix 33 x 33xi  A/10B/10BA (32 + 33x)	
	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi)  Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10BA (d of Schedule-10B)	33vi 33vi 33vii 33 viii 33 viii 33ix 33 x 33xi  A/10B/10BA (32 + 33x)  35ii 35iii	
	v Section 44BB vi Section 44BBB vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi)  Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10BA (d of Schedule-10BA) iv 10BA (f of Schedule-10BA)	33vi 33vi 33vii 33vii 33 viii 33ix 33 x 33xi  A/10B/10BA (32 + 33x)	34
35	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10AA (d of Schedule-10BA) iii 10BA (f of Schedule-10BA) v Total (35i + 35ii + 35ii)	33vi 33vi 33vii 33 viii 33 ix 33 ix 33 x 33xi  A/10B/10BA (32 + 33x)  35i 35ii 35iii 35iv	34 35v
35	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi)  Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10AA (d of Schedule-10BA) iv 10BA (f of Schedule-10BA) v Total (35i + 35ii + 35ii)  Net profit or loss from business or profession other that	33vi 33vi 33vi 33vi 33 viii 33 i 33ix 33xi  A/10B/10BA (32 + 33x)    35i 35ii 35iii 35iv  an speculative business (34 – 35v)	35v 36
35 36 37	v Section 44BB vi Section 44BBA vii Section 44BBB viii Section 44D ix Section 44DA x Chapter-XII-G xi First Schedule of Income-tax Act xii Total (33i to 33xi) Profit or loss before deduction under section 10A/10A Deductions under section- i 10A (6 of Schedule-10A) iii 10AA (d of Schedule-10BA) iii 10BA (f of Schedule-10BA) v Total (35i + 35ii + 35ii)	33vi 33vi 33vi 33vi 33 viii 33 i 33ix 33xi  A/10B/10BA (32 + 33x)    35i 35ii 35iii 35iv  an speculative business (34 – 35v)	35v 36

	38	Net profit or loss from speculative business as per profit or loss account	38	
	39	Additions in accordance with section 28 to 44DA	39	
	40	Deductions in accordance with section 28 to 44DA	40	
	41	Profit or loss from speculative business (38+39-40)	B41	
С	Inco	ome chargeable under the head 'Profits and gains' (A37+B41)	С	

Schedule DPM Depreciation on Plant and Machinery

1	Block of assets	Plant and machinery									
2	Rate (%)	15	30	40	50	60	80	100			
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)			
3	previous year										
4	Additions for a period of 180 days or more in the previous year										
	Consideration or other realization during the previous year out of 3 or 4										
DEPRECIATION ON PLANT AND MACHINERY  11 12 13 13	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)										
W QN	Additions for a period of less than 180 days in the previous year										
NT AI	during the year out of 7										
ON PLA	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result in negative)										
<u>S</u> 10	Depreciation on 6 at full rate										
¥ 11	Depreciation on 9 at half rate										
12 22	Additional depreciation, if any, on 4										
13 13	Additional depreciation, if any, on 7										
14	Total depreciation* (10+11+12+13)										
15	Expenditure incurred in connection with transfer of asset/ assets										
16	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)										
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)										

Schedule DOA Depreciation on other assets

	1	Block of assets		Building		Furniture and fittings	Intangible assets	Ships
	2	Rate (%)	5	10	100	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)
	3	Written down value on the first day of previous year						
ETS	4	Additions for a period of 180 days or more in the previous year						
3 ASS		Consideration or other realization during the previous year out of 3 or 4						
DEPRECIATION ON OTHER ASSETS	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)						
ONO		Additions for a period of less than 180 days in the previous year						
CIATI		Consideration or other realizations during the year out of 7						
DEPRE	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result in negative)						
	10	Depreciation on 6 at full rate						
	11	Depreciation on 9 at half rate						
	12	Additional depreciation, if any, on 4						
	13	Additional depreciation, if any, on 7						
	14	Total depreciation* (10+11+12+13)						

Expenditure incurred in connection with transfer of asset/ assets			
Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)			
Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)			

Schedule DEP Summary of depreciation on assets

SUMMARY OF DEPRECIATION ON ASSETS

1	Plar	nt and machinery				
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)	1a			
	b Block entitled for depreciation @ 30 per cent ( Schedule DPM - 14 ii)  c Block entitled for depreciation @ 40 per cent ( Schedule DPM - 14 iii)					
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d			
	e Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)					
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM – 14 vi)				
		Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g			
	h	Total depreciation on plant and machinery ( 1a + 1b + 1	lc+	1d+ 1e + 1f + 1g)	1h	
2	Buil	ding				
		Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a			
		<b>Block entitled for depreciation @ 10 per cent</b> (Schedule DOA- 14ii)	2b			
		Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c			
	d	Total depreciation on building (total of $2a + 2b + 2c$ )			2d	
3	Fur	rniture and fittings(Schedule DOA- 14 iv)			3	
4	Inta	ingible assets (Schedule DOA- 14 v)			4	
5	Ship	os (Schedule DOA- 14 vi)			5	
6	Tota	al depreciation (1h+2d+3+4+5)			6	

Schedule DCG Deemed Capital Gains on sale of depreciable assets

1	Plar	nt and machinery			
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a		
	b Block entitled for depreciation @ 30 per cent (Schedule DPM – 16ii)				
		<b>Block entitled for depreciation @ 40 per cent</b> (Schedule DPM - 16iii)	1c		
		Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d		
		Block entitled for depreciation @ 60 per cent (Schedule DPM – 16v)			
	f Block entitled for depreciation @ 80 per cent (Schedule DPM – 16vi)				
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM – 16vii)	1g		
	h	Total ( 1a +1b + 1c + 1d + 1e + 1f + 1g)		1h	
2	Buil	lding			
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a		
	b	<b>Block entitled for depreciation @ 10 per cent</b> (Schedule DOA- 16ii)	2b		
		Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c		
	d	Total (2a + 2b + 2c)		2d	
		niture and fittings ( Schedule DOA- 16iv)		3	
		angible assets (Schedule DOA- 16v)		4	
	_	os (Schedule DOA- 16vi)		5	
6	Tota	d (1h+2d+3+4+5)		6	

Expenditure of the nature referred to in section	Amount, if any, debited to profit and loss account	Amount of deduction allowable	Amount of deduction in excess of the amount debited to profit and loss account $(4) = (3) - (2)$
35(1)(i)	(2)	(0)	(+) (5) - (2)
35(1)(ii)			
35(1)(iii)			
35(1)(iv)			
35(2AA)			
35(2AB)			
total			
	referred to in section (1) 35(1)(i) 35(1)(ii) 35(1)(iii) 35(1)(iv) 35(2AA) 35(2AB)	referred to in section (1) (2) (35(1)(i) (35(1)(ii) (35(1)(iii) (35(1)(iv) (35(2AA) (35(2AB)	referred to in section (1) (2) (3) 35(1)(i) 35(1)(ii) 35(1)(iii) 35(1)(iv) 35(2AA) 35(2AB)

VII		totai	
chedul	e CG	Capital Gains	
A	Sho	ort-term capital gain	
	1	From slump sale	
		a Full value of consideration 1a	
		b Net worth of the under taking or division 1b	
	c Short term capital gains from slump sale 1c d Exemption under sections 54B/54D 1d		
		e Net short term capital gains from slum sale (1c – 1d)	1e
	2	From assets in case of non-resident to which first proviso to sect	tion 48 applicable 2
	3	From other assets	**
		a Full value of consideration 3a	
		b Deductions under section 48	
		i Cost of acquisition bi	
2		ii Cost of Improvement bii	
		iii Expenditure on transfer biii	
CAPITAL GAINS		iv Total (bi + bii + biii) biv	
4		c Balance (3a – biv) 3c	
F		d Loss, if any, to be ignored under section 94(7) or 3d	
ا ز		94(8) (enter positive values only)	
		e Exemption under section 54B/54D 3e	
		f Short-term capital gain (3c + 3d – 3e) (enter nil, if loss)	3f
	4	Deemed short capital gain on depreciable assets (6 of Schedule-	DCG) 4
	5	Amount deemed to be short term capital gains under sections 54	4B/54D/54EC/ 54ED/54G/ 5
		54GA	
	6	Total short term capital gain (1e + 2 +3f +4 +5)	6
	7	Short term capital gain under section 111A included in 6	7
L	8	Short term capital gain other than referred to in section 111A (	(5 – 7) A8
В		ng term capital gain	
	1	From slump sale	
		a Full value of consideration 1a	
		b Net worth of the under taking or division 1b	
		c Long term capital gains from slump sale 1c	
		d Exemption under sections 54B/54D/54EC/54G/ 1d	
		e Net long term capital gain from slump sale (1c – 1d)	1e
	2	Asset in case of non-resident to which first proviso to section 48	
	3	Other assets for which option under proviso to section 112(1) no	
	-	a Full value of consideration 3a	V CACI CISCU
		b Deductions under section 48	
		i Cost of acquisition after indexation bi	
		ii Cost of improvement after indexation bii	
		iii Expenditure on transfer biii	
		iv Total (bi + bii +biii) biv	
		c Balance (3a – biv) 3c d Exemption under sections 54B/54D/54EC/54G/ 3d	
		54GA	
		e Net balance (3c – 3d)	3e
	4		ercised
		a Full value of consideration 4a	
		b Deductions under section 48	
		i Cost of acquisition without indexation bi	
		ii Cost of improvement without indexation bii	
		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	

		iii Expenditure	on transfer	bi	i			
				•	•	_		
		iv Total (bi + bi	ii +biii)	bi	V		7	
	c	Balance (4a – biv)		40	:		1	
	d	Exemption under s 54GA	sections 54B/54D/54E	CC/54G/ 4d				
e Net balance							4e	
5	5 Amount deemed to be long term capital gains under sections 54B/54D/54EC/54ED/54G/ 54GA						5	
6		al long term capital () + 5)	gain (1e (enter nil if le	(oss) + 2 + 3e	enter nil if lo	ss) + <b>4e</b> (enter nil if	B6	
Inc	ome c	hargeable under th	e head "CAPITAL G	GAINS" (A8 -	- <b>B6)</b> (enter E	86 as nil, if loss)	C	
Inf	ormat	tion about accrual/r	eceipt of capital gain	l				
	Date Upto 15/9 16/9			16/9 to (ii		16/12 to 15/3	3	16/3 to 31/3 (iv)
1		Long- term						
		Short-term						

**Income from other sources** 1 Income other than from owning race horse(s):a Dividends, Gross 1a b Interest, Gross 1b Rental income from machinery, plants, buildings, c 1c 1d d Others, Gross Total (1a + 1b + 1c + 1d)1e Deductions under section 57:-OTHER SOURCES i Expenses ii Depreciation fii iii Total fiii g Balance (1e – fiii) 1g Winnings from lotteries, crossword puzzles, races, etc. 2 Income from other sources (other than from owning race horses) (1g + 2) (enter 1g as nil if loss) 3 4 Income from owning and maintaining race horses a Receipts 4a b Deductions under section 57 in relation to (4) 4b c Balance (2a – 2b) **4c** Income chargeable under the head "Income from other sources" (3 + 4c) (enter 4c as nil if loss 5

and take 4c loss figure to Schedule CFL)

Sche	dule (	CYLA Details	of Income after set-o	off of current years losse	es		
,	Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off Total loss (4c of Schedule –HP)	Business Loss (other than speculation loss) of the current year set off Total loss (A37 of Schedule-BP)	Other sources loss (other than loss from race horses) of the current year set off Total loss (3 of Schedule-OS)	Current year's Income remaining after set off
STI			1	2	3	4	5=1-2-3-4
S ADJUSTMENT		Loss to be adjusted					
	i	House property					
SSOT		Business (including speculation profit)					
YEAR		Short-term capital gain					
	iv	Long term capital gain					
CURRENT		Other sources (incl. profit from owning race horses)					
	vi	Total loss set-off					
	vii	Loss re	maining after set-off				

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
i	House property	1	2	3	4	
i	Business (including speculation profit)					
iii	Short-term capital gain					
₹ iv	Long-term capital gain					
v	Other sources (profit from owning race horses)					
vi	Total					
vii			L	Tota	al (i5 + ii5 + iii5 + iv5+v5)	

Sche	dule	CFL Details	s of Losses to be	carried forwa	rd to future year	s			
	Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business	Loss from speculative business	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)
	i	2000-01							
	ii	2001-02							
oss	iii	2002-03							
FL	iv	2003-04							
D 03	v	2004-05							
VAF	vi	2005-06							
OR	vii	2006-07							
XY F	viii	2007-08							
CARRY FORWARD OF LOSS	ix	Total of earlier year losses							
	X	Adjustment of above losses in Schedule BFLA							
	xi	2008-09 (Current year losses)							
	xii	Total loss Carried Forward to future years							

Sche	dule	10A	<b>Deduction under section 10A</b>				
	1	Dedu	ction in respect of units located in Software Technolog	gy Pa	ırk		
		a	Undertaking No.1	1a			
		b l	Undertaking No.2	1b			
		c I	Undertaking No.3	1c			
		d l	Undertaking No.4	1d			
		e I	Undertaking No.5	1e			
			Total (1a + 1b+ 1c + 1d + 1e)			1f	
	2	Dedu	ctions in respect of units located in Electronic Hardw	are T	Technology Park		
_		a	Undertaking No.1	2a			
107			Undertaking No.2	2b			
C/S		c l	Undertaking No.3	2c			
DEDUCTION U/S 10A			Total (2a + 2b+ 2c)			2d	
Ĕ	3		ctions in respect of units located in Free Trade Zone				
Σ		$\overline{}$	Undertaking No.1	3a			
DEL			Undertaking No.2	3b			
_			Undertaking No.3	3c			
			Total (3a + 3b + 3c)			3d	
	4		ctions in respect of units located in Export Processing	Zon	e		
		a	Undertaking No.1	4a			
		b	Undertaking No.2	4b			
		c l	Undertaking No.3	4c			
		d 7	Total (4a + 4b+ 4c)			4d	
	5	Dedu	ctions in respect of units located in Special Economic	Zone	;		
		a l	Undertaking No.1	5a			

		b Undertaking No.2		5b				
		c Undertaking No.3	5	5c				
ļ		d Total (5a + 5b+ 5c)					5d	
	6	Total deduction under section $10A$ $(1f + 2d + 3d)$	d + 4d + 5d)				6	
		Deduction under section 10AA uctions in respect of units located in Special Econ	nomic Zona					
<b>7</b>		Undertaking No.1		a				
EDUCTIC U/S 10AA	b	Undertaking No.2		b				
DO:	с	Undertaking No.3		c				
DE		Total (a + b + c)	<u> </u>				d	
		,						
cha	مايية	Deduction under section 10B						
		uction in respect of hundred percent Export Orio	ented units					
<u>s</u>		Undertaking No.1		a				
DEDUCTION U/S 10B	b	Undertaking No.2		b				
CT10 10B		Undertaking No.3		c				
UC.	d	Undertaking No.4		d				
ED	e	Undertaking No.5		e				
	f	Total $(a + b + c + d + e)$	<u> </u>				f	
L		(						
cho	dulo	10BA Deduction under section 10BA						
		uction in respect of exports of handmade wooder	n articlas					
		<u> </u>	1					
DEDUCTION U/S 10BA	a	Undertaking No.1		a b				
10 BA	b	Undertaking No.2						
UCTIC 10BA	c d	Undertaking No.3		c d				
ED		Undertaking No.4 Undertaking No.5		e e				
		Total $(a + b + c + d + e)$		C			f	
	f							
<u> </u>	f	Total (a + b + c + a + c)					1	
_		,	d. d	d			1	
Sche	dule	Details of donations entitled for o	deduction un	der s	section 80G		1	
Sche		,	deduction un	der s	section 80G		1	
Sche	dule	Details of donations entitled for o			section 80G		1	Amount of donation
Sche	dule	Donations entitled for 100% deduction			section 80G		Ai	Amount of donation
Sche	dule	Donations entitled for 100% deduction  Name and additional control of the control			section 80G			Amount of donation
Sche	dule	Details of donations entitled for of Donations entitled for 100% deduction  Name and addition			section 80G		Ai Aii	Amount of donation
Sche	dule	Details of donations entitled for of Donations entitled for 100% deduction  Name and add  i  ii  iii			section 80G		Ai Aii Aiii	Amount of donation
Sche	dule	Details of donations entitled for of Donations entitled for 100% deduction  Name and addition			section 80G		Ai Aii Aiii	Amount of donation
Sche	dule	Donations entitled for 100% deduction  Name and add  i  ii  iii  iv  v			section 80G		Ai Aii Aiii	Amount of donation
Sche	dule	Details of donations entitled for of Donations entitled for 100% deduction  Name and add  i  ii  iii  iv			section 80G		Ai Aii Aiii	Amount of donation
Sche	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and add  i ii iii iv v vi Total  Donations entitled for 50% deduction where don	dress of done	ee		er section	Ai Aii Aiii Aiv	Amount of donation
Schec	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and add  i  ii  iii  iv  v  vi Total  Donations entitled for 50% deduction where dot 80G(5) (vi)	dress of done	red		er section	Ai Aii Aiii Aiv	
Schec	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and add  i ii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and add  Name and add  Name and add	dress of done	red		er section	Ai Aii Aiii Aiv Av Avi	Amount of donation  Amount of donation
Schec	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and add  i  ii  iii  iv  v  vi Total  Donations entitled for 50% deduction where dot 80G(5) (vi)	dress of done	red		er section	Ai Aii Aiii Aiv	
Schec	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and add  i ii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and add  Name and add  Name and add	dress of done	red		er section	Ai Aii Aiii Aiv Av Avi	
Schec	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and add  i ii iii iv v vi Total  Donations entitled for 50% deduction where dot 80G(5) (vi)  Name and add  i	dress of done	red		er section	Ai Aii Aiii Aiv Av Avi	
Schec	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and add  i ii iii iv v vi Total  Donations entitled for 50% deduction where dot 80G(5) (vi)  Name and add  i iii iii	dress of done	red		er section	Ai Aii Aiii Aiv Av Avi	
Schec	dule A	Donations entitled for 100% deduction  Name and add  i ii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and add  i ii iii iii	dress of done	red		er section	Ai Aii Aiii Aiv Av Avi Bi Bii Biii	
Schec	dule A	Details of donations entitled for components of donations entitled for 100% deduction  Name and adding the state of the st	dress of done	red		er section	Ai Aii Aiii Aiv Av Avi Bi Biii Biii Biv Bv	
DETAILS OF DONATIONS	dule A	Details of donations entitled for components of donations entitled for 100% deduction  Name and adding the state of the st	nee not requi	red	to be approved unde		Ai Aii Aiii Aiv Av Avi Bi Bii Biii	
DETAILS OF DONATIONS	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and addi i ii iii iiv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and addi iii iii iii iii iv v vi Total  Donations entitled for 50% deduction where don some and addi iiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	nee not requi	red	to be approved unde		Ai Aii Aiii Aiv Av Avi Bi Biii Biii Biv Bv	
DETAILS OF DONATIONS	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and addi i ii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and addi iii iii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)	nee not requi	red	to be approved unde	section	Ai Aii Aiii Aiv Av Avi Bi Biii Biii Biv Bv	
DETAILS OF DONATIONS	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and addi i ii iii iiv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and addi iii iii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and address of done 80G(5) (vi)	nee not requi	red	to be approved unde	section	Ai Aii Aiii Aiv Av Avi Bi Biii Biii Biv Bv	Amount of donation
DETAILS OF DONATIONS	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and addi i ii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and addi iii iii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and address of done i Name and address of done i	nee not requi	red	to be approved unde	section	Ai Aii Aiii Aiv Av Avi Bi Bii Biii Biv Bv Ci	Amount of donation
DETAILS OF DONATIONS	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and addi i ii iii iiv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and addi iii iii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and address of done 80G(5) (vi)	nee not requi	red	to be approved unde	section	Ai Aii Aiii Aiv Av Avi Bi Bii Biii Biv Bv Ci Cii	Amount of donation
DETAILS OF DONATIONS	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and addi i ii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and addi iii iii iii iv v vi Total  Donations entitled for 50% deduction where don 80G(5) (vi)  Name and address of done i Name and address of done i	nee not requi	red	to be approved unde	section	Ai Aii Aiii Aiv Av Avi Bi Bii Biii Biv Bv Ci	Amount of donation
DETAILS OF DONATIONS	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and adding in the state of t	nee not requi	red	to be approved unde	section	Ai Aii Aiii Aiv Av Avi Bi Bii Biii Biv Bv Ci Cii	Amount of donation
DETAILS OF DONATIONS	dule A	Details of donations entitled for of Donations entitled for 100% deduction  Name and addi i ii iii iiv v vi Total  Donations entitled for 50% deduction where dot 80G(5) (vi)  Name and addi iii iii iii iii iii iii iii iii iii	nee not requi	red	to be approved unde	section	Ai Aii Aiii Aiv Av Avi Bi Bii Biii Biv Bv Ci Cii Ciii	Amount of donation

Total donations (Avi + Bvi + Cvi)

D

vi Total

Sche	lule	80-IA Deductions under section 80-IA				
Sene		Deduction in respect of profits of an enterprise referred to	a			
		in section 80-IA(4)(i) [Infrastructure facility]				
_	b	Deduction in respect of profits of an undertaking referred	b			
√ <b>1-</b> 0:	с	to in section 80-IA(4)(ii) [Telecommunication services]  Deduction in respect of profits of an undertaking referred	c		-	
8 S/ſ		to in section 80-IA(4)(iii) [Industrial park and SEZs]				
N	d	Deduction in respect of profits of an undertaking referred	d			
DEDUCTION U/S 80-IA	e	to in section 80-IA(4)(iv) [Power] Deduction in respect of profits of an undertaking referred	e			
DAC		to in section 80-IA(4)(v) [Revival of power generating plant]				
DE		and deduction in respect of profits of an undertaking				
		referred to in section 80-IA(4)(vi)[Cross-country natural gas distribution network]				
	f	Total deductions under section 80-IA $(a + b + c + d + e)$			f	
Sche		80-IB Deductions under section 80-IB		<u> </u>		
	а	<b>Deduction in respect of industrial undertaking referred to in section 80-IB(3)</b> [Small-scale industry]	a			
	b	Deduction in respect of industrial undertaking located in	b			
ŀ	с	Jammu & Kashmir [Section 80-IB(4)] Deduction in respect of industrial undertaking located in	c			
		industrially backward states specified in Eighth Schedule				
-	а	[Section 80-IB(4)] Deduction in respect of industrial undertaking located in	d			
	u	industrially backward districts [Section 80-IB(5)]	u			
	e	Deduction in the case of multiplex theatre [Section 80-	e			
-	f	IB(7A)] Deduction in the case of convention centre [Section 80-	f			
Ę.		IB(7B)]				
DEDUCTION U/S 80-IB	g	Deduction in the case of company carrying on scientific research [Section 80-IB(8A)]	g			
) N	h	Deduction in the case of undertaking which begins	h			
[10]		commercial production or refining of mineral oil				
ı	i	[Section 80-IB(9)] Deduction in the case of an undertaking developing and	i			
DED		building housing projects [Section 80-IB(10)]				
, ,	j	Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	j			
-	k	Deduction in the case of an undertaking engaged in	k			
		processing, preservation and packaging of fruits and				
}		vegetables [Section 80-IB(11A)]	1		_	
	1	Deduction in the case of an undertaking engaged in integrated business of handling, storage and	l			
		transportation of foodgrains [Section 80-IB(11A)]				
	m	Deduction in the case of an undertaking engaged in	m			
		operating and maintaining a rural hospital [Section 80-IB(11B)]				
1	n	Total deduction under section 80-IB (Total of a to m)			n	
					1	
Sche		80-IC or 80-IE Deductions under section 80-IC or 80-I			1.	
}		Deduction in respect of industrial undertaking located in S			1	
}		Deduction in respect of industrial undertaking located in H			2	
-		Deduction in respect of industrial undertaking located in U			3	
2	4	Deduction in respect of industrial undertaking located in		1-East		
-08 \$		a Assam	4a			
ı u/s		b Arunachal Pradesh	4b			
TON		c Manipur	4c			
UCT		d Mizoram	4d			
DEDUCTION U/S 80-IC		e Meghalaya	4e			
ı		f Nagaland	4f			
		g Tripura	4g			
ļ		h Total of deduction for undertakings located in North-		(Total of 4a to 4g)	4h	
	5	Total deduction under section 80-IC or 80-IE $(1 + 2 + 3 + 4)$	h)		5	

Sche	dule	VI-A	Deductio	ons under Chapter V	I-A										
		80G		<u> </u>	f	<b>80IB</b> (n	of Sc	hedule							
						80-IB									
S	b	80GGA			g	80IC/ 80									
[]						Schedule IE)	e 80	IC/ 80-							
UC	c	80GGC			h	80-ID/ 8	BOJJ <i>A</i>	<u> </u>				-			
ŒD															
AL 1	d	<b>801A</b> (f of Schedule 80-1	(4.)		i	80LA									
FOTAL DEDUCTIONS	e	80IAB	A)		j	80P									
1		001112			J	001									
	k	Total deducti	ions under	Chapter VI-A (Total	l of a	to j)						k			
			_	•											
Sche		STTC		nder section 88E											
	1			nsactions chargeable											
				from business or pro peculative business in				ea in the	gross to	tai i	ncome				
		of Sche	dule BP												
\TE		ii Being f Schedu		lative business includ	led in	B38 of	1ii								
EB/		iii Total	IC DI									1iii			
STT REBATE	2	Tax pavable	on (1)(iii) a	bove on average rate	e of ta	ıx	2								
S				ar on the transaction			3								
		to STT which	ı have beer	entered into in the o											
	4	business duri		r BE, lower of (2) and (3	3)							4			
	4	Repate under	r section 80	oe, lower of (2) and (	3)							4			
Sche	dulo	CI	<b>.</b> .												
Scile	Sl		Income cl Special rate	nargeable to Income		special i		IB [Ple	Section	ıstru 🗹	Special		or sect ome	tion cod	Tax thereon
	No	code	(%)	i		ii	UII	No	code		rate (%)		i		ii
	1							6							
ATE															
L R.	2							7							
CIA	3							8							
SPECIAL RATE	4							9							
	5							10							
	11									1		Total (1	lii to 10	) ii)	
												<u> </u>			
Sche	dule	FI	Details o	f Exempt Income (In	come	not to be	e incl	luded ir	Total Ir	ıcan	1e)				
Sene		Interest inco		1 Exempt Income (In	Come	not to b	c mc	iuucu ii	1 Total II	1011	10)	1			
H		Dividend inco										2			
ОМ				s on which Securities	Tran	saction T	ſav i	naid				3			
INC				(other than income to					7A 7R	or 8	)	4			
EXEMPT INCOME		Share in the		•	o be e	Actuaca	unuc	i ruic i	, /A, /B	01 0	,	5			
ΧEΝ		Others	pront or m	III/AOI CC.								6			
E			141516)									7			
	/	Total (1+2+3	+4+5+0)												
Sche	dule	FBI	Inform	ation regarding calcu	ılatioı	n of value	e of f	ringe b	enefits						
	1			ees based both in and						if no	write 2				
FIT	2			re you maintaining s	epara	te books	of ac	count	or India	n an	d foreign o <sub>l</sub>	perations	?		
ENE	3	If yes write 1													_
EB] RM/	3	Total number		ees in India											
FRINGE BENEFIT INFORMATION		N.T. 1		ees in India ees outside India									3a		
FR		~	mber of er										3b 3c		
		L A LLOIMI BII	(111 61										4.0		

	FB	Computation of value of fringe benefits			1_		
SI N		Nature of expenditure		Amount/value of expenditure*	Percent -age		Value of fringe benefits iv= ii x iii ÷ 100
	$\vdash$	i		ii	iii		iv
	of sh: the	ree or concessional tickets provided for private journeys employees or their family members (the value in column ii all be the cost of the ticket to the general public as reduced by e amount, if any, paid by or recovered from the employee)	1ii		100	1iv	
	11 ve em su	ny specified security or sweat equity shares [Sections 5WB(1)(d)] [Difference between the fair market value on the sting date and amount recovered from or paid by the uployee] and contribution to an approved uperanuation fund for employees (in excess of one lakh	2ii		100	2iv	
3	_	pees in respect of each employee) ntertainment	3ii		20	3iv	
4	ı a	Hospitality in the business other than business	aii		20	aiv	
-	_	referred to in 4b or 4c or 4d Hospitality in the business of hotel	bii		5		
		Hospitality in the business of carriage of passengers				biv	
	_	or goods by aircraft  Hospitality in the business of carriage of passengers	cii		5	civ	
		or goods by ship	dii		5	div	
		onference (other than fee for participation by the nployees in any conference)	5ii		20	5iv	
(	ex	nles promotion including publicity (excluding any penditure on advertisement referred to in proviso to ction 115WB(2)(D)	6ii		20	6iv	
7		mployees welfare	7ii		20	7iv	
8		Conveyance, in the business other than the business referred to in 8b or 8c or 8d	aii		20	aiv	
	ı	Conveyance, in business of construction	bii		5	biv	
		Conveyance in the business of manufacture or production of pharmaceuticals	cii		5	civ	
		Conveyance in the business of manufacture or	dii		5	div	
9		Use of hotel, boarding and lodging facilities in the					
	•	business other than the business referred to in 9b or 9c or 9d or 9e	aii		20	aiv	
	ı	Use of hotel, boarding and lodging facilities in the business of manufacture or production of pharmaceuticals	bii		5	biv	
		Use of hotel, boarding and lodging facilities in the business of manufacture or production of computer software	cii		5	civ	
	(	Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by aircraft	dii		5	div	
	,	Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by ship	eii		5	eiv	
1		Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by motor car	aii		20	aiv	
		Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business of carriage of passengers or goods by motor car	bii		5	biv	
1	ai bu	epair, running (including fuel) and maintenance of rcrafts and the amount of depreciation thereon in the usiness other than the business of carriage of passengers goods by aircraft	11ii		20	11i	y
L	2 Us	se of telephone (including mobile phone) other than penditure on leased telephone lines	12ii		20	12i	7
	ho pu	aintenance of any accommodation in the nature of guest ouse other than accommodation used for training urposes	13ii		20	13i	<i>y</i>
	_	estival celebrations	14ii		50	14i	v
		se of health club and similar facilities	15ii		50	15i	y
1	6 Us	se of any other club facilities	16ii		50	16i	
	7 Gi		17ii		50	17i	
_	-	cholarships	18ii 19ii		50	18i 19i	
1	110	our and Travel (including foreign travel)	1911		5	191	<u> </u>

	20 Value of	fringe benefits (t	otal of	f Colu	ımn iv)	)								20iv		
2	<sup>21</sup> If answe	r to '1' of Schedu	ıle-FB	I is n	o, value	of frin	ge be	enefit	s (sam	e as20iv)				21iv		
2	<sup>22</sup> If answe	r to '2'of Schedu	le-FB	I is ye	s, value	of frin	ige be	enefit	ts (san	ne as20iv)				22iv		
	( 20iv x	r to '2'of Schedu 3a of Schedule-F	BI ÷3	c of S	chedule	-FBI)								23iv		
2	value of 1	ringe benefits(21	iv or 2	22iv o	r 23iv a	as the c	ase m	ay b	e)					24iv		
TE	*If an	swer to '2'of Sche	dule-F	FBI is	yes, ent	er the f	igures	s in 1	ii to 19	ii on the basis o	of bo	oks of ac	ccount	maintaine	ed for I	ndian operation.
	1 775	D ( 11 . 6 A		æ	1.0	16.4		4.00	ъ.							
	ile IT Sl Nan	Details of A ne of Bank & Bran		e Tax		elf Asse SR Cod		nt Ta		ments of Incon		ax erial Nun	nhon of		A n	nount (Rs)
	Naii No	ie of Bank & Brand	CII		D	SK Cou	e			D/MM/YYYY)	3	Chall:			All	iount (Ks)
2 i	i															
i	ii															
ii	ii															
	v															
: <del>  _</del>	v					+ +								+		
N	$OTE \triangleright E_{E}$	touth a totala of A de		J	Colf Aga		4	CI M.		) 111 CD (D.7)	VE I					
					-		iux iri	Si No.	. 11a 8	& 11d of PartB-T	11					
S N	No Numb	eduction Account per (TAN) of the Deductor			ed at So and add	urce of	ı Inco	ome [	As pe	r Form 16 A iss Amount Paid	sued	Date of P	ayment dit	Tota ded	al tax ucted	(6) claimed for this year
S N	SI Tax De Numb	eduction Account per (TAN) of the				urce o	ı Inco	ome [	As pe	r Form 16 A iss	sued	Date of P	ayment dit	Tota ded		(6) claimed for
S N	Sl Tax De No Numb	eduction Account per (TAN) of the Deductor				urce of	ı Inco	ome [	As pe	r Form 16 A iss Amount Paid	sued	Date of P	ayment dit	Tota ded	ucted	this year
S N	SI Tax De Numb	eduction Account per (TAN) of the Deductor				urce of	ı Inco	ome [	As pe	r Form 16 A iss Amount Paid	sued	Date of P	ayment dit	Tota ded	ucted	(6) claimed for this year
S N	So Numb	eduction Account per (TAN) of the Deductor				urce of	ı Inco	ome [	As pe	r Form 16 A iss Amount Paid	sued	Date of P	ayment dit	Tota ded	ucted	(6) claimed for this year
S N	So Numb	eduction Account per (TAN) of the Deductor				urce of	ı Inco	ome [	As pe	r Form 16 A iss Amount Paid	sued	Date of P	ayment dit	Tota ded	ucted	(6) claimed for this year
S N	SI Tax De Numb	eduction Account per (TAN) of the Deductor				urce of	ı Inco	ome [	As pe	r Form 16 A iss Amount Paid	sued	Date of P	ayment dit	Tota ded	ucted	(6) claimed for this year
S N (1	SI Tax De Numb	eduction Account our (TAN) of the Deductor (2)		Name	and add	urce of ress of	1 Inco	ome [	As per	Form 16 A iss Amount Paid (4)	1	Date of P / Cre (5)	ayment dit	Tota dedu	ucted	(6) claimed for this year
S N (1)	SI Tax De Numb	eduction Account per (TAN) of the Deductor		Name	and add	urce of ress of	1 Inco	ome [	As per	Form 16 A iss Amount Paid (4)	1	Date of P / Cre (5)	ayment dit	Tota dedu	ucted	(6) claimed for this year
	SI Tax De Numb	duction Account er (TAN) of the Deductor (2)	f colu	mn 7 c	and add	(3)	the De	educto	As per or umn 7	Form 16 A iss Amount Paid (4)	Sued	/ Cree (5)	ayment dit	Tota dedu	ucted	(6) claimed for this year

3	SI No	Tax Deduction and Tax Collection Account Number of the Collector	Name and address of the Collector	Amount received/ debited	Date of receipt/ debit	Total tax deducted	Amount out of (6) to be allowed as credit during the year
INCOME	(1)	(2)	(3)	(4)	(5)	(6)	(7)
TCS ON INC	i			-			

Sl No	Name of Bank & Branch	BSR Code Date of Deposit Serial (DD/MM/YYYY) C				Numb allan	Amount (Rs)			
i										
ii										
iii										
iv										
v										